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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**19. M.A.060/01551/2014 IN
O.A. No.060/00803/2014**

(BHUPINDER SINGH Vs. U.O.I)

08.12.2014

Present: Sh. J.K. Goel proxy for Sh. Shrey Goel, counsel for the applicant.

1. M.A. No.060/01551/2014 has been filed for recalling of order dated 25.9.2014 wherein this Court had recorded that the respondents have considered the claim of the applicant and closed it without passing any order. Learned counsel submits that the respondents have passed order dated 29.10.2014 subsequent to the order of this Tribunal on 25.9.2014 and he submitted that the applicant be given liberty to challenge that order\$.
2. Considering the averment made by the learned counsel, we recall our order dated 25.9.2014 to the extent that the applicant is permitted to withdraw the O.A. to enable him to challenge order dated 29.10.2014.

**(RAJWANT SANDHU)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

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